

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 493/MP/2026

Subject : Petition for grant of in-Principle Approval for additional capital expenditure proposed to be incurred towards implementation of Treated Sewage Water Utilisation System for BTPS (2X125 MW) on account of Change in Law event pursuant to the Ministry of Power Gazette Notification dated 28.1.2016 read with Rajasthan State Sewerage and Waste Water Policy, 2025.

Petitioner : NLCIL

Respondent(s) : RUVITL and Ors.

Date of hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Murugana A, NLCIL
Shri Suresh Kumar, NLCIL
Shri Pradyumna Pattnaik, NLCIL
Shri Duthala Tulasi Kumar, NLCIL
Shri Divya Prakash, NLCIL
Ms. Preethi C, NLCIL
Ms. Anushree Bardhan, Advocate, RUVITL
Ms. Ritika Singh, Advocate, RUVITL

Record of Proceedings

The matter was called out for hearing '*on admission*' in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for the additional capital expenditure proposed towards implementation of the Treated Sewage Water Utilisation System for BTPS (2×125 MW), on account of the Change in Law event pursuant to the Ministry of Power Gazette Notification dated 28.01.2016, read with the Rajasthan State Sewerage and Waste Water Policy, 2025.
3. The learned counsel for the Respondent, RUVITL, accepted the notice and sought four weeks' time to file its reply.
4. The Commission, after hearing the parties, directed as under:
 - a) Admit and issue notice to the Respondents;

b) The Petitioner shall furnish the following additional information, after serving a copy on the Respondents, on or before, **23.10.2026**:

- I. Detailed component-wise break-up of the expenditure claimed towards the Sewage Treatment Plant, clearly segregating the expenditure pertaining to (i) primary treatment, (ii) secondary treatment, and (iii) tertiary treatment of sewage water. The Petitioner shall also identify separately the capital cost and corresponding O&M expenditure attributable to the tertiary treatment facilities proposed to be used for the generating station;*
- II. Clarification regarding the facilities being provided by BMC towards primary and secondary treatment, including the expenditure, if any, being borne by BMC in this regard. The Petitioner shall also furnish the basis for the proposed O&M expenditure towards the tertiary treatment facilities;*
- III. The estimated savings in water charges and power charges consequent upon reduction in drawal of water from IGNP, along with the methodology proposed for accounting for such savings at the time of truing-up.*

c) The Respondents are permitted to file their respective reply, on or before **20.11.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.12.2026**.

5. The Petition shall be listed for hearing on **15.12.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

